

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
IB-2028/ND/2019

IN THE MATTER OF:
M/s. Dhingra Trading Co.

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 05.01.2021
(Virtual Hearing)

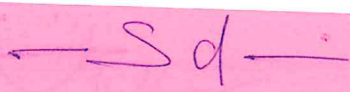
Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Vikram Singh Baid, Advocate.
For the IRP :Mr. Rajiv Malik, Advocate

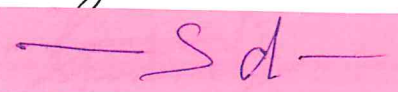
ORDER

IA No. 3820 of 2020

Heard the submissions made by the counsel for the IRP in the matter. Ld. Counsel for the operational creditor visited the office of IRP and sought for some time to settle the matter. IRP also consented to grant time. Therefore, Let this IA No. 3820 of 2020 may be posted after 10 days. Post the matter to 22nd January, 2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)